NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

CP No. 261 (ND)/2017

CORAM:

PRESENT: SH. S. K. MOHAPATRA HON'BLE MEMBER(T)

SMT. INA MALHOTRA HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.11.2017

NAME OF THE COMPANY:

Indian Horizon Fund Ltd. Vs. Religare

Enterprises Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 241, 242 & 244

S.NO. NAN	AE DES	SIGNATION	REPRESENTATION	SIGNATURE
For the Per	TOTAL DECEMBER (CONTRACTOR OF CONTRACTOR OF	. Padmaja Kaul . Vishal Binod,		
For the Rc	Mr Mr Fo Mr Mr	. Dheeraj Nair, . Mayank Mish . Kumar Kislay . R 1-3 & 7-13. . Kunal Sinha, . Tishampati Se	a, Sr. Advocate with Mr. Lalit Kumar, ra,Mr. Kunal Mimani, & Ms.Shruti Aggarwal, Advocate for R 4 & 5 en, Advocate for R 17 & 18 Advocate for R 17 & 18	s 16

ORDER

The case has been received from transfer from the Hon'ble Principal Bench. Ld. Senior Counsel appearing for Respondent No.1 submits that the reply has been filed on their behalf.

Let the replies by the Respondents who have not so far taken steps be filed within two weeks. Rejoinder, if any, be filed within two weeks thereafter.

To come up on 22nd January, 2018 for final arguments.

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(S. K. Mohapatra) Member (T) (Ina Malhotra) Member (J)

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